

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.301 of 2020**

**IN THE MATTER OF:**

**Deputy Collector and Competent Authority (NSEL)                      ...Appellant**

**Versus**

**Namdhari Food International Pvt. Ltd. & Ors.                      ...Respondents**

**For Appellant:                      Shri Aaditya A. Pande and Shri Arun Sharma,  
Advocates**

**For Respondents:                      Shri Abhishek Anand and Shri Sumit Bindal,  
Advocates (for Liquidator)  
Shri P.B.A. Srinivasan and Shri Avinash  
Mohapatra, Advocates**

**O R D E R**

**13.03.2020**                      The Counsel for Respondent wants time to file Reply. Reply  
may be filed within two weeks. Rejoinder, if any, may be filed within a week  
thereafter.

                    List the Appeal 'for admission (after Notice)' on **15<sup>th</sup> April, 2020** along  
with Company Appeal (AT) (Ins) No.293 of 2020.

Interim Order to continue till then.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice A.B. Singh)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)